

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 107
(IB)-613(ND)/2019**

Under Section: 7 of IBC.

In the matter of:

State Bank of India
Vs.
Shri Lal Mahal Ltd

....Applicant

....Respondent

Order delivered on 03.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Ankur Mittar, Adv.
Ms. Meera Murali, Adv.
Mr. Karan Setiya, Adv.

For the Respondent

: Mr. Krishnendu Dutta, Adv.
Mr. Ayush Agrawal, Adv.
Mr. Mangesh Krishna, Adv.
Mr. Vikrant Singh, Adv.
Mr. Rahul Gupta, Adv.

ORDER

Learned counsel for the Corporate Debtor states that the final copy of application was received on 23rd August, 2019, and one-week time was given to respond but seeks further time to file reply. Learned counsel for the applicant vehemently objects to the same stating this is nothing but delaying tactics. Five days' time is given to file response to the final copy, as last chance, with copy in advance to the other side. List for final hearing on 11.09.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

